### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

# LOK SABHA UNSTARRED QUESTION NO. 1603 TO BE ANSWERED ON 27.12.2017

### **RE-ORGANISATION OF RAILWAYS**

## 1603. SHRI B.N. CHANDRAPPA: SHRI NALIN KUMAR KATEEL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has set up any Expert Committee to seek suggestions for the re-organisation of the Railways;
- (b) if so, the details thereof;
- (c) whether the said Committee has submitted any recommendations in this regard and if so, the details thereof;
- (d) whether the Government has accepted the recommendations of the Committee; and
- (e) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

#### MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

### (SHRI RAJEN GOHAIN)

(a) & (b): Yes, Madam. Ministry of Railways had constituted a Committee in September, 2014 under the Chairmanship of Shri Bibek Debroy, to take further steps with regard to the Budget announcements made by the Hon'ble Minister of Railways for

mobilization of resources for major Railway projects and restructuring of Ministry of Railways.

(c) to (e): The Committee had submitted its recommendations. Some recommendations of the Committee have already been implemented and the remaining are under consideration. The details of the recommendations of Debroy Committee along with the status thereof are Appended.

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APPENDIX REFERRED TO IN REPLY TO PARTS (c) TO (e) OF UNSTARRED QUESTION NO. 1603 BY SHRI B.N. CHANDRAPPA AND SHRI NALIN KUMAR KATEEL TO BE ANSWERED IN LOK SABHA ON 27.12.2017 REGARDING RE-ORGANISATION OF RAILWAYS.

(c) to (e): The details of the recommendations of Debroy Committee with regard to re-organisation of Railways along with status are as under:

S. No.	Recommendation details	Status
1.	Off-line activities such as Medical, Security, Schools should be separated from Indian Railways' core business i.e. running trains. State Governments should bear the entire cost, not just 50% for the Government Railway Police.	Under Examination
2.	Railway Board to function like Corporate Board for IR- Policy by MoR, competition to be ensured by RRAI	Partially acted upon.
3.	Board Members and GMs should have at least three (3) years service left	A residual service of one year has been laid down for the posting of Members of Railway Board, Financial Commissioner/Railways and Chairman, Railway Board. (ii) A residual service of 2 years has

		been laid down for the post of
		GMs and equivalent.
4.	Re-organise Group-A services into 2 streams - Logistics & Technical and merging of Railway Board Secretariat	Under Examination.
	Services(RBSS) with Central Secretariat Services (CSS).	
5.	Re-organization/rationalisation of Zones and Divisions to reduce their total numbers	Under Examination.
6.	Zonal Construction organisations to be brought under umbrella of one or more PSUs like RVNL, IRCON	Presently there is no such issue under consideration.
7.	Setting up of an independent Rail Regulator-separate budget and independent of MoR; with powers of regulation of tariff, safety, fair access, service standards, licensing/enhancing competition and technical standards; Regulator will have quasi judicial powers.	After approval by the Cabinet, resolution for setting up of Rail Development Authority(RDA) has been notified on May 08, 2017. The process for selection and appointment of Chairman and Members has also been initiated. RDA has been envisaged as an advisory/recommendatory body.

8.	<b>Board Members and GMs should</b>	Partially acted upon.
	have at least three (3) years	
	service left	
	a. Setting up of Indian Railway	
	Manufacturing Company (IRMC)	
	b. Rail Budget to be phased out	
	c. Bifurcation of Infrastructure	
	& Operations.	
9	Setting up of an Investment	Partially acted upon.
9	Setting up of an Investment Advisory Committee of experts,	Partially acted upon.
9		Partially acted upon.
9	Advisory Committee of experts,	Partially acted upon.
9	Advisory Committee of experts, investment bankers, etc. to help	Partially acted upon.
9	Advisory Committee of experts, investment bankers, etc. to help raise resources for investment.	Partially acted upon.
9	Advisory Committee of experts, investment bankers, etc. to help raise resources for investment.  Existing assets of IR to be	Partially acted upon.

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